

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 506 of 2020**

**IN THE MATTER OF:**

**Wish Town Home Buyers Welfare Society**

**...Appellant**

**Versus**

**NBCC (India) Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Manish Kr. Bishnoi and Mr. Raunak Jain, Advocates.**

**For Respondents: Mr. Mohit Kishore and Ms. Raveena Rai, Advocates for R-1 (NBCC).**

**Mr. Bishwajit Dubey, Mr. Uday Khare and Mr. Aditya Marwah, Advocates for R-2 (IDBI).**

**Mr. Arun Kathpalia, Sr. Advocate with Ms. Misha, Advocate for R-3. (ICICI)**

**Mr. Sumant Batra and Ms. Niharika Sharma Advocates for R-4 (RP).**

**Mr. Amar Gupta and Mr. Ashish Joshi, Advocates for R-5 (YEIDA)**

**Mr. L. K. Bhushan, Advocate for R-7.**

**ORDER**  
**(Through Virtual Mode)**

**19.06.2020** Learned counsel for the Appellant to provide complete set of paper book to such Respondents upon whom same has not been served. Pleadings be completed within two weeks.

On perusal of minutes of proceedings recorded on 2<sup>nd</sup> June, 2020 we have taken note of the submission made by learned counsel for the Appellant that Monitoring Committee set up for implementation of the approved Resolution Plan has no representation on behalf of Allottees/ Homebuyers. Since Mr. Sumant

Batra, Advocate representing the Resolution Professional was not in attendance that day and the Status Report was not filed, we deferred the consideration. Today, we find that the Status Report has been filed but we are required to go through the same before taking further steps in this direction. Moreover, it has been brought to our notice that the number of Allottees/ Homebuyers exceeds 25,000. We are inclined to accommodate representative of Allottees/ Homebuyers in the Monitoring Committee. However, the Allottees/ Homebuyers will have to arrive at a consensus with regard to their Representative. They may nominate one person for being accommodated in the Monitoring Committee. This exercise be done within one week and the name be suggested to us. Mr. Sumant Batra, learned counsel for the Interim Resolution Professional submits that intimation in regard to proposing of a Representative of the Allottees/ Homebuyers for inclusion in the Monitoring Committee may also be shared by the Homebuyers with him. This is a reasonable suggestion and we accordingly direct that the information be shared with Mr. Sumant Batra.

List this appeal 'for admission (after notice)' on **10<sup>th</sup> July, 2020**.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[V. P. Singh]**  
**Member (Technical)**

**[Alok Srivastava]**  
**Member (Technical)**

*am/gc*